

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 61 of 2020

In the matter of:

Sagar Shankar Bait

....Appellant

Vs.

L & T Finance Ltd. & Anr.

....Respondents

Present:

**Appellant: Mr. Kumar Anurag Singh, Mr. Nishant Piyush and
Mr. Zain Khan, Advocates**

Respondents:

ORDER

05.03.2020: There is no representation on behalf of the Respondent even today despite service and their appearance being awaited on last date of hearing.

Learned Counsel for the Appellant submits that inadvertently he has not attached some vital documents relevant for determination of the instant appeal, which formed part of the record of the Tribunal. He is permitted to file the record by way of an affidavit, within one week.

Post the matter 'For Hearing' on **30th March, 2020**.

**[Justice Bansi Lal Bhat]
Member (Judicial)**

**[Shreasha Merla]
Member (Technical)**

**[Alok Srivastava]
Member (Technical)**

ha/nn